

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO – 454  
ANSWERED ON - 06/12/2023

**CREAMY LAYER CRITERIA FOR OBC**

454 SHRI SUBHAS CHANDRA BOSE PILLI

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether it is a fact that DoPT order dated 8th September, 1993 excludes 'salary' and 'agricultural income' to arrive at criteria for OBC creamy layer, if so, the details thereof; and
- (b) whether it is a fact that while computing the annual income of OBC employees working in PSUs, banks, the Government is taking into account 'salary' as well as 'agricultural income' together to arrive at the creamy layer in contravention of DoPT order dated 8.9.1993 which excludes 'salary' and 'agricultural income' if so, the details thereof?

**ANSWER**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

- (a) Detailed criteria have been laid down for exclusion of Creamy layer amongst OBCs vide DoPT OM dated 08.09.1993. As per the Schedule attached to this OM, explanation No.(i) given in Category VI (Income and Wealth Test) provides that income from salaries or agricultural land shall not be clubbed.
- (b) The computation of annual income of OBC employees working in PSUs banks etc is done as per the extant guidelines issued by DoPT vide O.M. dated 8.9.1993 together with the Department of Public Enterprises O.M. dated 25.10.2017 and Department of Financial Services O.M. dated 6.12.2017.

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